

## C O N T E N T S

**Fifteenth Series, Vol. XV, Seventh Session, 2011/1932 (Saka)  
No. 18, Thursday, March 17, 2011/Phalguna 26, 1932(Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
<b>OBSERVATIONS BY SPEAKER</b>	2-3, 37
(i) Moving of cut motions to outstanding Demands for Grants	
(ii) Outstanding Demands for Grants	
<b>PAPERS LAID ON THE TABLE</b>	4-10, 34
<b>MATTERS UNDER RULE 377</b>	20-32
(i) Need to check the move to acquire agricultural land for setting up of Industrial projects in Karnataka	
Shri R. Dhruvanarayana	20-21
(ii) Need to locate and recover nuclear fuelled power pack allegedly lost in the slopes of Mount Nanda Devi in Uttarakhand posing a serious threat of radiation	
Shri Satpal Maharaj	22
(iii) Need to connect district Shrawasti in Uttar Pradesh with rail service	
Dr. Vinay Kumar Pandey	23
(iv) Need to run an inter-city express between Bidar (Karnataka) to Hyderabad (Andhra Pradesh) via Zaheerabad and Secunderabad	
Shri Suresh Kumar Shetkar	24
(v) Need to implement Special Component Plan and Tribal	

	Sub Plan Schemes meant for SCs and STs in their present format	
	Dr. Manda Jagannath	25
(vi)	Need to ban the export of cotton yarn and ensure its availability to handloom and powerloom industries in Maharashtra	
	Shri Jaywant Gangaram Awale	26
(vii)	Need to announce a package for the welfare of distressed farmers of Vidarbha region in Maharashtra	
	Shri Datta Meghe	27
(viii)	Need to provide a manned level crossing between chain No.s 1306 and 1307 on Mahoba-Khajuraho railway line in North Central Railway Zone	
	Shri Jeetendra Singh Bundela	28
(ix)	Need to allocate adequate quantity of Compressed Natural Gas and APM Gas to Gujarat	
	Dr. Kirit Premjibhai Solanki	29
(x)	Need to augment railway services in Dindori Parliamentary Constituency, Maharashtra and provide stoppages of Kamayani Express at Nandgaon, Laslgaon and Niphad railway stations	
	Shri Harishchandra Chavan	30
(xi)	Need to provide facility of railway rakes for transportation of fertilizers at Lilia Mota in Amrelie Parliamentary Constituency, Gujarat	
	Shri Naranbhai Kachhadia	
(xii)	Need to include biographies of Chhatrapati Shivaji and Veer Savarkar Vinayak Damodar in School curriculum	31
	Shri Gajanan D. Babar	32

<b>OBSERVATION BY THE SPEAKER</b>	37
<b>Outstanding Demands for Grants</b>	
<b>SUBMISSION OF OUTSTANDING DEMANDS</b>	38-45
<b>FOR GRANTS TO VOTE OF THE HOUSE(GUILLOTINE)</b>	
<b>APPROPRIATION (NO. 2) BILL, 2011</b>	46-47
Motion to Consider	46
Clauses 2 to 4 and 1	47
Motion to Pass	47

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

---

---

LOK SABHA

---

Thursday, March 17, 2011/Phalguna 26, 1932(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

## **OBSERVATION BY THE SPEAKER**

### Moving of Cut Motions to outstanding Demands for Grants

MADAM SPEAKER: Hon. Members would recall that during the Budget Session, 2010, I had, for the first time, permitted the moving of the cut motions to the Demands for Grants, which were to be guillotined. Hon. Members would also recall the practical difficulties faced at the time of disposal of those cut motions.

As the Hon. Members are aware, further discussion on the Demand for Grant of the Ministry of Mines and the discussion on the Demand for Grant of the Ministry of Road Transport and Highways will be taken up by the House today. The guillotine in respect of the remaining outstanding Demands will take place at 6 p.m. To facilitate smooth disposal of cut motions to the outstanding Demands, I would request the Hon. Members present in the House whose cut motions to the outstanding Demands have been circulated to send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move at the time of guillotine. It may please be noted that only those Members who send slips to the Table within 15 minutes of this announcement would be permitted to move cut motions at the time of guillotine, and they will be permitted to move only those cut motions the serial numbers of which have been indicated by them in their slips.

A list showing the serial numbers of the cut motions which the Members intend to move at the time of guillotine will be put on the Notice Board shortly thereafter. In case any Member finds any discrepancy in the list, he may kindly bring it to the notice of the officers at the Table immediately.

Hon. Members are requested not to mention in their slips to be sent to the Table now the cut motions in respect of the Demand for Grant of the Ministry of Road Transport and Highways which is scheduled for discussion later in the day. A separate announcement regarding moving of cut motions to that Demand will be made when the discussion on that Demand is taken up today.

... (*Interruptions*)

---

MADAM SPEAKER: Now Papers to be laid on the Table.

... (*Interruptions*)

**11.02 hrs.****PAPERS LAID ON THE TABLE**

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VIRBHADRA SINGH): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4288/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Shri Mallikarjun Kharge, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2011-2012.

(Placed in Library, See No. LT 4289/15/11)

- (2) Outcome Budget of the Ministry of Labour and Employment for the year 2011-2012.

(Placed in Library, See No. LT 4290/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Industrial Policy and Promotion for the year 2011-2012.

(Placed in Library, See No. LT 4291/15/11)

- (2) A copy of the Notification No. S.O. 408(E) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> February, 2011, regarding appointment of Committee to investigate into the possibility of running or



restarting the Dheklapara Tea Estate in the State of West Bengal issued under sub-section (2) of Section 16B of the Tea Act, 1953.

(Placed in Library, See No. LT 4292/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4293/15/11)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2009-2010.
  - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4294/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI A. SAI PRATHAP): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2011-2012.

(Placed in Library, See No. LT 4295/15/11)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री अरुण यादव): महोदया, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:

(1) वर्ष 2011-12 के लिए कृषि मंत्रालय की अनुदानों की विस्तृत मांगें।

(Placed in Library, See No. LT 4296/15/11)

(2) वर्ष 2011-12 के लिए पशुपालन, डेयरी और मात्स्यिकी विभाग, कृषि मंत्रालय का परिणामी बजट।

... (*Interruptions*)

(Placed in Library, See No. LT 4297/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Dr. Ashwani Kumar, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2009-2010.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4298/15/11)

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2009-2010.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4299/15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2009-2010.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 4300/15/11)

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2009-2010.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT 4301/15/11)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2009-2010.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 4302/15/11)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2009-2010.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 4303/15/11)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2009-2010.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 4304/15/11)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2009-2010.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 4305/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4306/15/11)

(3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) Notification No. F. No. 23/17/2009-R&R published in Gazette of India dated 22<sup>nd</sup> January, 2011, making amendment to the title of para 6.4 & 6.4(i) of the Tariff Policy notified under Section 3 of the Electricity Act, 2003.

(Placed in Library, See No. LT 4307/15/11)

- (ii) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charge and Losses) Regulations, 2010, published in Notification No. L-1/44/2010-CERC in Gazette of India dated 31<sup>st</sup> December, 2010.

(Placed in Library, See No. LT 4308/15/11)

- (iii) The Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, published in Notification No. L-1/18/2010-CERC in Gazette of India dated 19<sup>th</sup> January, 2011.

(Placed in Library, See No. LT 4309/15/11)

- (iv) The Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2010, published in Notification No. CEI/1/59/CEA/EI in Gazette of India dated 24<sup>th</sup> September. 2010.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iv) of (3) above.

(Placed in Library, See No. LT 4310/15/11)

.....(Interruptions)

श्री गुरुदास दासगुप्त (घाटल): सुषमा जी, हमारा एडजर्नमेंट मोशन है।...(व्यवधान)

श्रीमती सुषमा स्वराज (विदिशा): मैडम, उसके बाद मेरा नोटिस है।...(व्यवधान)



SHRI GURUDAS DASGUPTA (GHATAL): Madam, I have given notice for an Adjournment Motion because today *The Hindu* newspaper carries an explosive news, unprecedented in the history of Indian democracy. Never has this type of news come in the newspaper. ... (*Interruptions*) मैडम, यह क्या है?

अध्यक्ष महोदया : आप बोलिए।

... (व्यवधान)

श्री गुरुदास दासगुप्त : इनका बोलना बंद कराइए। ... (व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*) ... \*

श्री गुरुदास दासगुप्त : हमें बोलने दीजिए। ... (व्यवधान) आप हमारी बात सुनिए। ... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप बोलिए।

... (व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। उनको बोलने दीजिए।

... (व्यवधान)

अध्यक्ष महोदया : आप बोलिए।

... (व्यवधान)

SHRI GURUDAS DASGUPTA : Please listen to me. I have given notice for an Adjournment Motion. ... (*Interruptions*)

Madam, my point is that never such a news has appeared any time in the history of Indian democracy. The news says that there was a No Confidence Motion brought in 2008 by us and in the No Confidence Motion, the entire Opposition had voted against the Government. The news says that in order to win over the No Confidence Motion, Rs. 50 crore to Rs. 60 crore were paid to a number of Members. ... (*Interruptions*)

---

\* Not recorded

Madam, I am not taking any name. There are names also here. ...  
(Interruptions)

अध्यक्ष महोदया : आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप उनको समाप्त करने दीजिए। आप बैठ जाइए।

... (व्यवधान)

अध्यक्ष महोदया : आप बोलिए। Nothing else is going on record.

(Interruptions) ... \*

SHRI GURUDAS DASGUPTA : Madam, according to your rules, I do not take any name, but the point is serious because if money was paid to Members to win the Vote of Confidence, then that is the murder of democracy that has taken place. I have with me the original thing also and not only *The Hindu* news. ...  
(Interruptions)

अध्यक्ष महोदया : आप उसको नीचे रखिए। You are a senior Member.

SHRI GURUDAS DASGUPTA : It is the American Embassy who is sending report to their masters in Washington that the Government is going to win ...  
(Interruptions)

Madam, it is a note that the American Embassy is sending to the American President about the Government of India. I would like to know whether the control room of Government of India is in Delhi or in Washington. ... (Interruptions)

MADAM SPEAKER: Please take your seats.

Shri Dasgupta, you conclude it now.

... (Interruptions)





SHRI GURUDAS DASGUPTA : Madam, I demand that the Prime Minister should come to the House and make a statement denying this. ... (*Interruptions*) If the Prime Minister does not deny this, then he should resign immediately. ... (*Interruptions*) He should resign on the very first occasion. ... (*Interruptions*)

MADAM SPEAKER: Okay. Now, Shrimati Sushma Swaraj.

... (*Interruptions*)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, धन्यवाद।... (व्यवधान) इन्हें बिठाइए।... (व्यवधान)

अध्यक्ष महोदया : ये नेता, प्रतिपक्ष हैं।

... (व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, आप नेता, प्रतिपक्ष के बाद बोलिए।

... (व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मेरा नोटिस है।... (व्यवधान)

MADAM SPEAKER: Nothing else will go on record except what Shrimati Sushma Swaraj is saying.

(*Interruptions*) ... \*

अध्यक्ष महोदया : सुषमा जी, आप बोलिए।

... (व्यवधान)

अध्यक्ष महोदया : आप सब बैठ जाइए।

... (व्यवधान)

श्रीमती सुषमा स्वराज : आप सब नाम ले-लेकर बोल रहे थे। हमने सुना है। आप बैठ जाइए।... (व्यवधान)

अध्यक्ष महोदया : आप सब बैठ जाइए।

... (व्यवधान)

श्रीमती सुषमा स्वराज : मैडम, आप हाउस में आर्डर लाइए।... (व्यवधान)

MADAM SPEAKER: What happened yesterday?

... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए। आप खड़े होंगे तो दूसरी तरफ से भी माननीय सदस्य खड़े होंगे।

---

\* Not recorded

...(व्यवधान)

**श्रीमती सुषमा स्वराज :** कल हमने आपकी बात सुनी थी, आज आप हमारी बात सुनिए।...(व्यवधान)

**अध्यक्ष महोदया :** सुषमा जी, आप बोलिए। आपकी बात रिकार्ड में जा रही है, और कुछ रिकार्ड में नहीं जा रहा है।

...(व्यवधान)

**श्रीमती सुषमा स्वराज :** अध्यक्ष जी, पिछले तीन दिनों से हिन्दू अखबार में विकिलीक्स के माध्यम से चौंकाने वाले खुलासे दिए जा रहे हैं। लेकिन जो खुलासा आज हुआ है, वह चौंकाता नहीं है, वह दुनिया में भारत को शर्मसार करता है।...(व्यवधान) वह खुलासा भारत के लोकतंत्र को कलंकित करता है।...(व्यवधान) वह खुलासा तथाकथित ...\* उस रहस्य को उजागर करता है।...(व्यवधान) हमारे लिए यह खुलासा नया नहीं है।...(व्यवधान) हमने उस समय भी प्रमाण के साथ यह आरोप सदन में रखा था।...(व्यवधान) मैं उस समय इस सदन की सदस्या नहीं थी, दूसरे सदन में थी। आप इसी सदन में थी और स्वयं मंत्री भी थीं।...(व्यवधान) आपने वह दृश्य देखा होगा। हमारे तीन सांसद नोटों के बंडल लेकर सदन में आए थे और उन्होंने स्पीकर साहब से कहा था कि पैसे देकर हम लोगों को खरीदने की कोशिश की जा रही है।...(व्यवधान) मुझे दुख के साथ कहना पड़ता है कि ...\*...(व्यवधान)

यह कहा कि सदन में नोट लहराना अपराध है।...(व्यवधान) मैं पूछना चाहती हूँ कि सांसदों को नोट देना अपराध नहीं था, सदन में नोट लाना अपराध था।...(व्यवधान)

अध्यक्ष जी, मैं कहना चाहती हूँ कि आम तौर पर ऐसे अपराध रात के अंधेरे में किये जाते हैं, गुमनामी में किये जाते हैं।...(व्यवधान) ऐसे अपराध, किसी को भनक न पड़े, यह सावधानी बरत कर किये जाते हैं।...(व्यवधान) मगर इस सरकार के ऑपरेटर्स इतने अहंकारी और घमंडी थे कि दो-दो चैस्ट, बैग में भरे हुए पैसे ...\*(व्यवधान) अमेरिकन एम्बेसी के कर्मचारी को दिखाकर कह रहे थे -- बता दो अपनी सरकार को, हम यह पैसे देकर सांसद खरीद रहे हैं।...(व्यवधान) मैं पूछना चाहती हूँ कि यह ...\* का प्रदर्शन कर रहे थे या अपनी ...\* का।...(व्यवधान) इससे बड़ी ... नहीं हो सकती।...(व्यवधान) पैसे के बैग लेकर दिखाये जायें।...(व्यवधान) अध्यक्ष जी, जो विकिलीक्स है, जिसका नम्बर भी है, तारीख भी है।...(व्यवधान) 17 जुलाई, 2008 को यह विकिलीक्स दी गयी और 162458 सीक्रेट के नाम से दी गयी।...(व्यवधान) इसमें मंत्री का नाम है, मंत्री के सहयोगी का नाम है।...(व्यवधान) मंत्री, जिनके करीबी हैं, उन नेताओं का नाम है।...(व्यवधान) मैं आपसे कहना चाहती हूँ कि यह सरकार उन लोगों को जो यह काम कर रहे

---

\* Not recorded

हैं ...(व्यवधान) उनको पद्म-विभूषण से नवाजती है। ...(व्यवधान) अध्यक्ष जी, इस सरकार पर पुराने तीन महीने से लगातार चोट पर चोट हो रही है। ...(व्यवधान) मगर यह ऐसे हथौड़े की चोट है, जो यह सरकार नहीं सहेगी। ...(व्यवधान) यह सरकार शासन करने का नैतिक अधिकार खो चुकी है। ...(व्यवधान) अब इस सरकार को एक क्षण भी अपने पद पर बने रहने का अधिकार नहीं है। ...(व्यवधान) प्रधान मंत्री जी को यहां आना चाहिए और अपने इस्तीफे की घोषणा करनी चाहिए। ...(व्यवधान) यह मेरी मांग है। ...(व्यवधान)

**श्री मुलायम सिंह यादव (मैनपुरी):** अध्यक्ष महोदया, माननीय गुरुदास दासगुप्ता जी ने जो सवाल रखा है, मैं उससे सहमत हूँ, क्योंकि सरकार बचाने में मैंने भी मदद की। ...(व्यवधान) अब किसने क्या किया है? कहीं यह दाग हमारी पार्टी पर न आ जाये, इसलिए आप कार्य स्थगन प्रस्ताव को स्वीकार कीजिए। इस पर चर्चा हो जाये और सरकार की तरफ से भी स्पष्टीकरण आ जाये। अगर इतना रुपया, किसी को 10 करोड़ रुपये, किसी को 50 करोड़ रुपये सरकार बचाने में मिले हैं, जब यह साफ है, तो मैंने भी सरकार बचाने का काम किया है।...(व्यवधान) अगर सरकार उन्होंने बचायी है ...(व्यवधान) हमने सरकार बचायी है।...(व्यवधान) ऐसे में सरकार बचाने वाले सारे बदनाम हो जायेंगे। इसलिए सदन में यह साफ होना चाहिए, ...(व्यवधान) यह हमारी मांग है। आप गुरुदास दासगुप्ता जी के कार्य स्थगन प्रस्ताव को स्वीकार कीजिए और उस पर चर्चा होनी चाहिए। ...(व्यवधान) सारा कामकाज बंद करके इस पर चर्चा करानी चाहिए। ...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

**11.19 hrs.**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

---

**12.00 hrs.****The Lok Sabha reassembled at Twelve of the Clock****(Dy. Speaker in the Chair)****उपाध्यक्ष महोदय :** डॉ. रामचन्द्र डोम ।...(व्यवधान)**उपाध्यक्ष महोदय :** आप एक मिनट रुकिए।

श्री शरद यादव ।

**श्री शरद यादव (मधेपुरा):** महोदय, यह बहुत गंभीर विषय है।...(व्यवधान)**उपाध्यक्ष महोदय :** उनका नोटिस आया हुआ है।...(व्यवधान)**श्री शरद यादव :** उपाध्यक्ष जी, उनको भी बोलने का मौका दीजिए।...(व्यवधान)**उपाध्यक्ष महोदय :** उनका नोटिस आया हुआ है, तो उनको बोलने दिया जाएगा।...(व्यवधान)**उपाध्यक्ष महोदय :** शरद यादव जी, आप बोलिए। अन्य किसी की बात रिकॉर्ड में नहीं जाएगी।...(व्यवधान) \***श्री शरद यादव :** महोदय, सुषमा जी ने, गुरुदास दासगुप्ता जी एवं मुलायम सिंह यादव जी ने जो सवाल उठाया है, वह गंभीर है।...(व्यवधान)**उपाध्यक्ष महोदय :** आप लोग बैठ जाइए।...(व्यवधान)**उपाध्यक्ष महोदय :** कृपया आप लोग बैठ जाइए। इनको बोलने दीजिए।...(व्यवधान)**उपाध्यक्ष महोदय :** कृपया शांत रहें।...(व्यवधान)**श्री शरद यादव :** महोदय, यह सवाल इतना गंभीर है कि एक बारे पहले विकीलीक्स आई, अब यह दूसरी है। आपको मालूम होना चाहिए कि जब वोट ऑफ कांफिडेंस, विश्वास प्रस्ताव आया था, तो चार या पांच

---

\* Not recorded

एमपी नहीं, 19 एमपीज का इधर से उधर बदलाव हुआ था।...(व्यवधान) एक हमारा भी गया था।...(व्यवधान)  
इसमें एक बात बहुत गंभीर है...(व्यवधान)

**उपाध्यक्ष महोदय :** इन्होंने नोटिस दिया है। जिन लोगों ने नोटिस दिया है, उनको बुला रहा हैं, अन्य किसी को नहीं बुला रहे हैं।

...(व्यवधान)

**श्री शरद यादव :** इसमें एक सबसे गंभीर मामला यह है...(व्यवधान) हम नहीं चाहते हैं कि ...(व्यवधान)

**उपाध्यक्ष महोदय :** केवल शरद जी की बात रिकॉर्ड में जाएगी।


...(व्यवधान) \*

**श्री शरद यादव :** हम नहीं चाहते कि हिन्दुस्तान और अमेरिका के रिश्ते खत्म हों।...(व्यवधान) नारायणसामी जी, मेरी बात सुनिए।...(व्यवधान) यह बात ठीक नहीं है, इनको बैठाइए।...(व्यवधान)

**उपाध्यक्ष महोदय :** केवल शरद जी की बात रिकॉर्ड में जाएगी, अन्य किसी की बात रिकॉर्ड में नहीं जाएगी।

...(व्यवधान) \*

**श्री शरद यादव (मधेपुरा):** महोदय, यह बात ठीक नहीं है। सबसे बड़ी बात यह है कि अमेरिकन एम्बेसी हिन्दुस्तान को चला रही है।...(व्यवधान) हमारा यह कहना नहीं है कि अमेरिका से आपकी दोस्ती न हो। यह जरूरी है, दोस्ती करिए। लेकिन आज विकिलीक्स से जो मामले आ रहे हैं, उनमें एक बड़ा सवाल यह आ रहा है कि ...(व्यवधान) जो अमेरिकन एम्बेसी है...(व्यवधान)

सबसे बड़ा सवाल यह है कि एक-एक बात जाकर अमेरिकन एम्बेसी से पूछी जाती है, जैसे वे इस देश के कोई मालिक हों। एक-एक बात वहां जाकर करते हैं। जो सांसदों की खरीद-फरोख्त हुई, उनके लोगों को बुलाकर कहते हैं कि यह सूटकेस है, इसमें पैसा भरा हुआ है।...(व्यवधान) यह खुलासा विकिलीक्स ने किया है। यह हम भी जानते हैं, हम सब लोग उस समय अविश्वास प्रस्ताव पर एक थे और एक रहकर आपको भारी लग रहे थे इसलिए 19 सांसद  उधर गए थे। यह बात विकिलीक्स ने भी बताई है। विकिलीक्स ने लिखा है कि उन्होंने कहा है कि हम पैसे देकर पूरा बहुमत बना लेंगे और यह जो न्यूक्लियर बिल है, आश्वस्त किया कि इसे पास करा लेंगे। इसमें बड़े से बड़े लोग लगे। उस समय तो मुलायम सिंह जी की पार्टी भी आपका साथ दे रही थी। वह यहां बैठे हुए हैं। आप सारे लोगों को बदनाम करा रहे हैं। इनके लिए कह रहे थे कि हमारा इनसे कोई वास्ता नहीं है। इस सदन में पैसे डाले गए, वह बात सच थी, असत्य नहीं थी।...(व्यवधान) आज विकिलीक्स में पूरा का पूरा और सारा का सारा जो देश में

हो रहा है, उसकी पोल खोली गई है। उसका पूरा भंडाफोड़ है और वह कोई गलत नहीं है, पूरा सही है। इसलिए कि हम इसे भुगतते हैं। हमारे सांसद को इन्होंने अपनी ओर मिला लिया, पैसे के दम पर....(व्यवधान) लोकतंत्र पर इससे बड़ा हमला और डाका कभी नहीं पड़ा। हम जानते हैं कि यह जो खरीद-फरोख्त हुई है, सारा का सारा अमेरिका के कहने पर हुआ है और अमेरिकन एम्बेसी भी इस काम में लगी हुई थी। इसलिए प्रधान मंत्री जी सदन में आएँ और सारी बात को बताएं कि विकिलीक्स गलत है या सही है, बताएं। हम कहना चाहते हैं कि यह सच है, दीवार पर लिखा हुआ है, 19 सांसद इधर से उधर गए, यह काम बिना लालच के नहीं हो सकता था।...(व्यवधान)

**उपाध्यक्ष महोदय;** कृपया अपनी बात समाप्त करें।

...(व्यवधान)

**श्री शरद यादव :** इसलिए प्रधान मंत्री जी को इस विषय पर बयान देना चाहिए और देश की आन को, शान को बचाना चाहिए।...(व्यवधान) अमेरिका हमारा दोस्त हो सकता है, लेकिन वह हमारा सबसे बड़ा लार्ड माउंटबेटन नहीं है। आज पूरा देश उसको सजदा कर रहा है, उनसे पूछ-पूछ कर ये लोग काम कर रहे हैं। यह बात देश के लिए सही नहीं है।...(व्यवधान) हम कहना चाहते हैं कि प्रधान मंत्री जी यहां आकर इस पर बयान दें और स्थिति स्पष्ट करें।

**उपाध्यक्ष महोदय:** आपने अपनी बात कह दी है, अब आप बैठ जाएं।

...(व्यवधान)

**श्री शरद यादव :** जब तक वह यहां आकर स्थिति स्पष्ट नहीं करते, तब तक सदन चलने का कोई सवाल ही पैदा नहीं होता।...(व्यवधान)

**श्री जगदम्बिका पाल (डुमरियागंज) :** उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

**उपाध्यक्ष महोदय:** शून्य काल में व्यवस्था का प्रश्न नहीं होता है इसलिए आप बैठ जाएं।

**DR. RAM CHANDRA DOME (BOLPUR):** Mr. Deputy-Speaker, Sir, a most shameful revelation has been made by a national daily *The Hindu* based on the bases of Wilileaks papers. ... (*Interruptions*) The matter has already been raised by the esteemed leader of CPI Mr. Gurudas Dasgupta and other leaders. This is the most shameful thing in the history of Indian democracy. During the Confidence Motion that took place on 22<sup>nd</sup> July, 2008, following withdrawal of support by the Left from the then Government led by Dr. Manmohan Singh on an important issue, many of the Members were given cash for votes. ... (*Interruptions*) That

revelation was made by a former Minister, a senior leader, and a Member of the other House that he was involved in this brokerage.

... (*Interruptions*) They talked to the US diplomat on this issue ... (*Interruptions*) This is a shameful revelation, Sir. This is a criminal offence and criminal investigation should be instituted immediately against those involved. ... (*Interruptions*) Our demand is that the Prime Minister of the country should explain to this House, and own the moral responsibility on this issue. ... (*Interruptions*) He has no right to continue further. ... (*Interruptions*) He should come immediately to the House and explain the position immediately as to what had happened at that time. ... (*Interruptions*) This is our demand of the entire Opposition. ... (*Interruptions*)

उपाध्यक्ष महोदय : कृपया समाप्त कीजिए। ... (व्यवधान)

श्री संजय निरुपम (मुम्बई उत्तर): उपाध्यक्ष जी, आपने मुझे बोलने की अनुमति दी है।... (व्यवधान)

विकिलीक्स की कोई क्रेडिबिलिटी नहीं है। ... (व्यवधान) उपाध्यक्ष जी, मुझे भी बोलने का मौका मिलना चाहिए। ... (व्यवधान) सच सूनने से क्यों बच रहे हो।... (व्यवधान)

---

MR. DEPUTY-SPEAKER: The House stands adjourned to meet at 2 p.m.

**12.12 hrs.**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14.00 hrs.**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Shri Francisco Cosme Sardinha *in the Chair*)

... (*Interruptions*)

*At this stage Shri Ashok Argal and some other Hon. Members came and stood on the floor near the Table*

... (*Interruptions*)

**MATTERS UNDER RULE 377\***

MR. CHAIRMAN : Now, Matters under Rule 377.

... (*Interruptions*)

MR. CHAIRMAN: Those hon. Members who would like to place their speeches on the Table of the House, may please send slips and do so.

... (*Interruptions*)

**(i) Need to check the move to acquire agricultural land for setting up of Industrial projects in Karnataka**

SHRI R. DHROUVANARAYANA (CHAMRAJANAGAR): With land turning into gold, many unscrupulous elements are grabbing prime industrial land in Karnataka. Of late, the Karnataka Industrial Areas Development Board (KIADB) in particular, has come under severe criticism for acquisition of land in the name of industrial development and it is in this context, that the amendment Bill of the Land Acquisition Act 1894 gains credence.

Under the circumstances, there is a need to review the whole process and procedure of land acquisition for development activities duly recognizing the food security issues.

---

\* Treated as laid on the Table



Unprecedented growth and the economic boom in recent India have created a multiplier effect on the development activities such as infrastructure like roads, ports, airports, housing, etc. Added to this, the SEZ Act 2005 and the notified rule in February 2006, has triggered a sort of mad rush for land.

The Karnataka Government's latest move to acquire 2,100 acres of land for the proposed center sponsored IT Investment Region (ITIR) new Bangaluru International Airport has sparked a controversy. The Karnataka Industry Areas Development Board (KIADB) is acquiring fertile agricultural land, both in contravention of the guidelines of the Centre and the State Level Empowered Committee for the ITIR project headed by the Chief Minister. The Union Government's gazette notification on ITIR projects issued on May 28, 2008 has clearly said State Government should acquire preferably non-agricultural land for such projects.

The move by the KIADB to acquire 17,571 acres of agricultural land for integrated steel plants in Bellary district and 25,000 acres of land in Mysore district also in other areas in the State has attracted severe criticism.

**(ii) Need to locate and recover nuclear fuelled power pack allegedly lost in the slopes of Mount Nanda Devi in Uttarakhand posing a serious threat of radiation**

श्री सतपाल महाराज (गढ़वाल): मैं आपके माध्यम से सदन का ध्यान 1965 में अमेरिकन खुफिया एजेंसी सी.आई.ए. द्वारा गढ़वाल में हिमालय की नंदा देवी चोटी पर लुप्त हुए आणविक पैक की ओर आकर्षित करना चाहता हूँ। प्राप्त जानकारी के अनुसार अमेरिका की खुफिया एजेंसी ने पड़ोसी देश की सेना द्वारा टेस्ट की गई मिसाइलों की जानकारी के लिए एक नाभिकीय उपकरण, जिसमें उन्होंने प्लूटोनियम 238 की नाभिकीय शक्ति का प्रयोग किया था, उसे स्थापित करने के लिए भारतीय तथा अमेरिकी पर्वतारोही दल को गढ़वाल में नंदादेवी की चोटियों पर भेजा। जहां तूफान में फंसने के कारण वह उस आणविक पैक को वहीं छोड़कर लौट गये। बाद में जब वो उसे वापिस लेने गए तो वह उसे ढूढ़ने में सफल नहीं हुए। नाभिकीय ऊर्जा की गर्मी के कारण शायद वह पैक बर्फ को पिघलाता हुआ, नीचे चट्टानों में कहीं दब गया। इस के बाद कई बार इस लुप्त हुए नाभिकीय पैक को ढूढ़ने के लिए कई अभियान चलाए गए परंतु आज तक इसमें कोई सफलता नहीं लगी। अब मुख्य खतरा इस बात का पैदा हो गया है कि जैसे-जैसे वह आणविक पैक धरती की गर्त में जाता जायेगा वैसे-वैसे नदियों के पानी एवं भूजल में रिडियोधर्मिता के दुष्प्रभाव का खतरा बढ़ता जायेगा। हमारी नदियों, मुख्यतः गंगा की पवित्र धाराओं में आणविक प्रदूषण का खतरा बढ़ गया है। यदि इसका एक बार प्रभाव हमारी नदियों में आ गया तो कितने व्यापक स्तर पर तबाही होगी, इसका आंकलन करना भी कठिन है।

अतः मेरा आपके माध्यम से केन्द्र सरकार से अनुरोध है कि वह लुप्त आणविक पैक से संभावित खतरों को देखते हुए इसकी मासिक अथवा त्रैमासिक स्तर पर जांच करवाई जाए तथा रेडियेशन के दुष्प्रभावों को दृष्टिगत रखते हुए सुरक्षात्मक योजना तैयार करे जिससे ऐसे किसी विकट समय में व्यापक क्षति को रोका जा सके।

### (iii) Need to connect district Shrawasti in Uttar Pradesh with rail service

**डॉ. विनय कुमार पाण्डेय (श्रावस्ती):** महोदय मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान मेरे संसदीय क्षेत्र श्रावस्ती की ओर दिलाना चाहता हूँ। श्रावस्ती को अहिंसा के पुजारी भगवान बुद्ध की तपोस्थली होने के साथ साथ जैन तीर्थंकर भगवान संभवनाथ की जन्मस्थली होने का भी गौरव प्राप्त है। इसके चलते चहां हर साल हजारों की संख्या में विदेशी एवं देशी पर्यटकों की आवाजाही होती है। वर्तमान में श्रावस्ती में रेल यातायात की कोई सुविधा नहीं है। यदि श्रावस्ती को रेल मार्ग से जोड़ दिया जाए तो यहां पर आने वाले विदेशी पर्यटक जो कि मुख्यतः श्रीलंका, थाईलैंड, बर्मा, कंबोडिया, जापान, कोरिया, आदि देशों से आते हैं, उनकी संख्या में कई गुणा बढ़ोतरी संभव है जिससे फलस्वरूप उनसे मिलने वाले राजस्व/विदेशी मुद्रा में भी बढ़ोतरी हो सकेगी एवं श्रावस्ती में लोगों को रोजगार के अधिक अवसर प्राप्त हो सकेंगे।

इसके अलावा रेलमार्ग से न जुड़े होने के कारण श्रावस्ती जिला औद्योगिकरण से पूर्णतः वंचित है जिसके चलते जिले में बेरोजगारी व्याप्त है। जरवल रोड से मिनगा-सिरसिया होते हुए तुलसीपुर तक/अथवा खलीलाबाद-बलरामपुर-श्रावस्ती-भिनगा-इकौना-गिलौला होते हुए बहराईच तक रेलवे लाइन बिछाने के प्रस्ताव पर यथाशीघ्र अमल किया जाये। रेल सेवा श्रावस्ती के पर्यटन एवं विकास में मील का पत्थर साबित हो सकती है तथा श्रावस्ती को भगवान बुद्ध की तपोस्थली के रूप में विश्व मानचित्र पर जगह मिल सकेगी। अतः मेरी आपसे आग्रह है कि श्रावस्ती को अविलंब रेल मार्ग से जोड़ा जाए।

**(iv) Re: Need to run a inter-city express between Bidar (Karnataka) to Hyderabad (Andhra Pradesh) via Zaheerabad and Secunderabad**

SHRI SURESH KUMAR SHETKAR (ZAHEERABAD): I would like to draw the kind attention of the august House regarding the need to start the Inter City Express Train from Bidar- Zaheerabad to Secunderabad-Hyderabad.

80% of my Parliamentary Constituency is geographically located just adjacent to Karnataka border and all the people belong to farmers community and road transport is the only source of their travel in these areas. Students and employees also travel in these routes daily. There is a heavy rush in these routes and it is a long-pending demand of my Constituency people to run an Inter-city Express in these routes to have comfortable journey and the railways will also get good returns in these routes.

I, therefore, request the Hon'ble Minister of Railways, through the Chair, to kindly introduce Inter City Express Train from Bidar to Hyderabad and vice-versa daily for the benefit of passengers in the remaining Eleventh Five Year Plan.

**(v) Re: Need to implement Special Component Plan and Tribal Sub Plan Schemes meant for SCs and STs in their present format**

DR. MANDA JAGANNATH (NAGARKURNOOL): The Planning Commission of India has appointed a Task Force to study the Implementation of Special Component Plan (SCP) and Tribal Sub Plan (TSP) and give recommendations. Subsequently, the Task Force submitted its report on 25<sup>th</sup> November, 2010.

The following recommendations have been made, grouping the 68 Ministries/Departments into four categories:-

- (i) No obligations of certain ministries to implement the Plans;
- (ii) Earmarking less than 15% for SCs and 7.5% for STs; and
- (iii) Earmarking outlays between 15%-16.2% for SCs and 7.5% for STs.

If the above recommendations are implemented-

- (i) 40-43 ministries/departments will be exempted from making any efforts for the development of SCs and STs;
- (ii) Responsibilities of 10 ministries/departments will be lessened;
- (iii) Only 9 ministries/departments will continue the status quo; and
- (iv) Only responsibilities of 6 ministries/departments will be enhanced.

These recommendations ultimately legitimizes the excuses of 58.9% of Central Government machinery from fulfilling their responsibilities from development of Dalits and Adivasis who constitute 24.4% of population in the country. This is totally unconstitutional and undemocratic.

Through you Madam, I request the Government of India to implement the SCP and TSP Schemes in their present format for the larger interest of the people belonging to SCs and STs.

**(vi) Re: Need to ban the export of cotton yarn and ensure its availability to handloom and powerloom industries in Maharashtra**

**श्री जयवंत गंगाराम आवले (लातूर):** महोदय, महाराष्ट्र में प्याज का उत्पादन अत्यधिक मात्रा में हो रहा है, इसके कारण प्याज का मूल्य काफी नीचे आ गया है, प्याज को निर्यात करने का सरकार का फैसला स्वागतयोग्य है। मगर महाराष्ट्र समेत संपूर्ण देश की सूत मीलों पर भारी संकट खड़ा हो गया है। किसानों के पास कपास उपलब्ध नहीं है। कपास निर्यात होने से यह संकट पैदा हुआ है जिसका फायदा किसानों को न होकर व्यापारियों को हो रहा है, क्योंकि किसानों का सारे कपास का उत्पादन इन व्यापारियों ने एकत्र कर रखा है। यही वजह है कि सूत मालिकों से पावर लूम को पर्याप्त मात्रा में सूत नहीं मिलने से यहाँ के मजदूरों का रोजगार संकट में पड़ गया है। मील मजदूर बेरोजगार हो रहे हैं, जिसका सबसे बड़ा कारण है कपास का निर्यात और इसी वजह से कपास का भाव जो रूपए 25,000/- खंडी था वो बढ़कर रूपए 58,000/- खंडी हो चुका है।

अतः सरकार से मेरी पुरजोर मांग है कि कपास का निर्यात तुरंत बंद किया जाए तथा देश की सभी मीलों में सूत की पर्याप्त मात्रा में भरपाई होना बहुत आवश्यक है। जब तक यह पूर्ति नहीं होती तब तक कपास का निर्यात बिल्कुल ठीक नहीं है तथा कपास का निर्यात बिल्कुल बंद किया जाए और मील मजदूरों को बेरोजगार होने से बचाया जाए।

**(vii) Need to announce a package for the welfare of distressed farmers of Vidarbha region in Maharashtra**

**श्री दत्ता मेघे (वर्धा):** माननीय अध्यक्ष महोदया, मैं सरकार का ध्यान विदर्भ में किसानों द्वारा आत्महत्या की बढ़ती घटनाओं के मद्देनजर किसानों के लिए डॉ० स्वामीनाथन समिति की सिफारिशों के अनुसार प्रधानमंत्री जी द्वारा 1 जुलाई, 2006 को की गई 3750 करोड़ रूपयों के पैकेज की घोषणा की तरफ दिलाना चाहता हूं। इस पैकेज में 3 वर्ष में निर्धारित सभी कार्य पूरे करने की मर्यादा निर्धारित की गई थी। लेकिन इस पैकेज का अमल ठीक तरीके से नहीं हुआ है, जिसके कारण किसानों को पर्याप्त लाभ नहीं मिल पाया है। यही कारण है कि महाराष्ट्र और विशेषकर विदर्भ में किसानों की आत्महत्याएं नहीं रुक पाई हैं। अभी हाल ही में कुछ महीनों में किसानों ने आत्महत्या की है। आज के विदर्भ के किसानों की हालत को देखते हुए तथा पिछले साल अति वर्षा और अति टंड के कारण किसानों को हुए नुकसान को देखते हुए विदर्भ के किसानों के लिए नये पैकेज की आवश्यकता है और मैं समझता हूं कि इसके लिए कम से कम 7 हजार करोड़ रूपयों के पैकेज की जरूरत है। महाराष्ट्र सरकार ने इस प्रकार का प्रस्ताव केन्द्रीय सरकार के पास भेजा भी है।

पिछले साल अति वर्षा और टंड के कारण विदर्भ के किसानों की फसल को भारी नुकसान हुआ है। इस हालत से उबरने के लिए मैंने राज्य सरकार से इस क्षेत्र को गीला अकालग्रस्त क्षेत्र घोषित करने की मांग की है। ऐसी स्थिति में मेरा केन्द्र सरकार से अनुरोध है कि विदर्भ के लिए 7 हजार करोड़ रूपये के नये पैकेज की अतिशीघ्र घोषणा की जाये।

**(viii) Re: Need to provide a manned level crossing between  
chain nos. 1306 and 1307 on Mahoba - Khajuraho  
railway line in North Central Railway Zone**

**श्री जितेन्द्र सिंह बुन्देला (खजुराहो):** उत्तर मध्य रेलवे के अंतर्गत महोबा खजुराहो लाइन के चैन नं0 1306-1307 के बीच रेलवे क्रॉसिंग में फाटक नहीं है। इस चैन नं0 पर एक ओर पंचायत मुख्यालय ग्राम अतरी, पथरया, उहरी, मनिया है, दूसरी ओर गोमाखुर्द, आनंदपुरा, कुदरापुरवा वम्होरी है। इन ग्रामों का पंचायत मुख्यालय रेलवे लाइन के उस तरफ होने के साथ-साथ खेती की भूमि रेलवे लाइन के दूसरी तरफ है, जिससे इन सभी ग्रामों के लोगों का निरंतर आना जाना लगा रहता है, जिस कारण अभी तक कई दुर्घटनायें हुई हैं। इस संबंध में स्थानीय ग्रामीणों ने कई बार महाप्रबंधक जोन इलाहाबाद एवं मंडल प्रबंधक झांसी को अवगत कराया है, लेकिन कार्यवाही न होने से असंतोष है।

कृपया सदन के माध्यम से अनुरोध है कि महोबा-खजुराहो लाइन के चैन नं0 1306-1307 के बीच शीघ्र रेलवे फाटक लगाया जाये जिससे हो रही दुर्घटनाओं से भविष्य में ग्रामीणों को बचाया जा सके।



**(ix) Need to allocate adequate quantity of Compressed Natural Gas and APM Gas to Gujarat**

DR. KIRIT PREMJI BHAI SOLANKI (AHMEDABAD WEST): Based on the active advice of Bhurelal Committee appointed by Hon'ble Supreme Court, Government of Gujarat introduced CNG in motor vehicles in Ahmedabad in the State. The consumption of CNG is increasing rapidly in Gujarat. However, prices of CNG in Gujarat are higher as compared to Delhi, Mumbai and others. Price is around Rs. 19/Kg. in Delhi while in Ahmedabad it is around Rs.36.62/Kg. The prices in Delhi, Mumbai are competitive due to availability of APM gas. APM gas is also available in Ahmedabad, hence CNG price can be reduced there by 25%. It will also save subsidy given for diesel and petrol. As State Government of Gujarat is keen to promote CNG usage, it has requested Union Government to allocate adequate quantity of CNG and APM gas to Gujarat. It is a legitimate demand of Gujarat, hence, I request the Government to allocate CNG and APM gas at the earliest.

**(x) Re: Need to augment railway services in Dindori Parliamentary Constituency, Maharashtra and provide stoppages of Kamayani Express at Nandgaon, Laslgaon and Niphad railway stations**

SHRI HARISHCHANDRA CHAVAN (DINDORI): Since our independence, there is a demand for the rail line on Manmad-Malegaon-Dhule-Nardana route. In the previous budget, it was expected that the work would start in this regard. Madam, if the train from Mumbai to Delhi through this route is facilitated, around 80 km will be saved. Also, the people from minority, tribal area will be connected to Mumbai which will help develop these areas. I have requested Her Excellency President of India also in this regard. The Public are agitating for this Project. Also, works on Nasik-Pune, Nasik-Surat railway lines were expected. In previous year Nasik railway station was supposed to be improved but nothing was mentioned about it in this budget. The Railway Stations Niphad, Nandgaon and Laslgaon do not have the facilities of urinals, waiting rooms. The demand of stoppage of Kamayani Express at Nandgaon is being made for the last 5 years along with Laslgaon and Niphad Railway Stations. I urge the Central Government to take necessary action in this regard on priority basis.

**(xi) Re: Need to provide facility of railway rakes for transportation of fertilizers at Lilia Mota in Amreli Parliamentary Constituency, Gujarat**

**श्री नारनभाई कछाड़िया (अमरेली):** मैं आपके माध्यम से हमारे चुनाव क्षेत्र अमरेली जिले में हो रहे किसानों की समस्या को देखते हुए रेलवे मंत्रालय का ध्यान आकर्षित करना चाहूंगा कि अभी रेलवे मंत्रालय ने जो रक की व्यवस्था की है वह अमरेली से 150 किलोमीटर दूर है और वह दूसरे जिले भावनगर के अंदर आता है। काफी दूर होने के कारण ट्रांसपोर्टिंग खर्च, देरी होना जैसी असुविधाओं का सामना फर्टिलाइजर कम्पनी को करना पड़ता है। अभी रक को 150 किलोमीटर दूर रोड़ से लाना पड़ता है।

महोदया, हमारे अमरेली जिले में एक लिलिया मोटा नामक क्षेत्र है, जहां पर ब्रॉडगेज लाइन की सुविधा है। यदि रेलवे मंत्रालय वहां रक की व्यवस्था करती है तो हमारे किसानों को काफी सुविधा होगी। साथ-साथ फर्टिलाइजर कम्पनी को भी फायदा होगा।

महोदया, मैं रेलवे मंत्रालय से निवेदन करना चाहूंगा कि रक की व्यवस्था भावनगर से स्थानांतरित कर अमरेली के लिलिया मोटा स्थान में किया जाये ताकि किसानों को सुविधा हो सके।

**(xii) Need to include biographies of Chhatrapati Shivaji and Veer Savarkar Vinayak Damodar in School curriculum**

**श्री गजानन ध. बाबर (मावल):** महोदया, मैं आपके माध्यम से सरकार का ध्यान शिवाजी महाराज एवं विनायक दामोदर के जीवन चरित्र को भारतीय इतिहास के पाठ्यक्रम में शामिल किये जाने की ओर आकर्षित करना चाहता हूँ।

छत्रपति शिवाजी एवं स्वतंत्रता सेनानी वीरसावरकर विनायक दामोदर जी का जन्म महाराष्ट्र राज्य की भूमि में हुआ था। इन दोनों महान देशभक्तों ने देशहित में अपना बलिदान दिया। शिवाजी महाराज ने हमेशा देशहित एवं जनहित के लिए आगे बढ़ते हुए स्वतंत्र राज्य स्थापित किया। देश के प्रत्येक नागरिक के दिल में उनके प्रति सम्मान एवं इज्जत है तथा उनका जीवनचरित्र हमेशा प्रेरणादायी रही है।

वीर सावरकर ने अंग्रेजों के विरुद्ध देशहित में अपना बलिदान दिया। उन्होंने कभी भी अंग्रेजों की गुलामी स्वीकार नहीं की।

मैं आपके माध्यम से सरकार से आग्रह करूंगा कि इन दोनों स्वतंत्रता सेनानियों के जीवन चरित्र को भारतीय इतिहास के पाठ्यक्रम में शामिल कराने की कृपा करें, जिससे प्रत्येक छात्र को इनके देशहित में किये गये बलिदान का ज्ञान हो सके और साथ ही साथ इनसे प्रेरित होकर छात्रों के दिल में भी देशभक्ति की प्रेरणा पैदा हो सके।

---

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: Shri Sanjay Nirupam may please start.

... (*Interruptions*)

MR. CHAIRMAN: Please do not record anything except the speech of Shri Sanjay Nirupam.

(*Interruptions*) ... \*

श्री संजय निरुपम (मुम्बई उत्तर): सभापति महोदय, बहुत दुर्भाग्य की बात है कि हमारा देश दुनिया में पहला देश है... (व्यवधान) जहां विकीलीक्स पर चर्चा हो रही है। विकीलीक्स ऐसी वेब एजेंसी है, जिसे दुनिया के तमाम देशों ने रिजेक्ट कर दिया है। इसकी अपनी कोई प्रामाणिकता नहीं है, कोई क्रेडिबिलिटी, कोई वैरासिटी नहीं है।... (व्यवधान) अमरीकन एम्बेसीज़ हैं, उनके जो पालिटिकल मास्टर्स हैं, उन्हें जो केबल भेजे जा रहे हैं, उनकी कोई गारंटी नहीं है। उसकी कोई क्रेडिबिलिटी नहीं है। विपक्ष के साथियों पर मुझे तरस आता है।... (व्यवधान) उनके अंदर इतनी बैकरप्त्सी आ गई है कि उनके पास कोई मुद्दा नहीं है। बगैर किसी मुद्दे के ओपोजिशन की तरफ से ये बातें खड़ी की जा रही हैं।... (व्यवधान)

सभापति महोदय, मुझे बहुत तकलीफ के साथ कहना पड़ रहा है कि लेफ्ट फ्रंट के लोग... (व्यवधान) जो कम्यूनिस्ट पार्टी के लोग हैं, उन्हें कभी भी अमरीका पर विश्वास नहीं हुआ। अमरीका से वे नफरत करते हैं, लेकिन विकीलीक्स के मामले पर ये अमरीका पर भी विश्वास दिखा रहे हैं।... (व्यवधान)

MR. CHAIRMAN: The House stands adjourned to meet again at 6 p.m.

**14.03 hrs.**

*The Lok Sabha then adjourned till Eighteen of the Clock.*

---

\* Not recorded

**18.00 hrs.**

*The Lok Sabha re-assembled at Eighteen of the Clock.*

*(Madam Speaker in the Chair)*

**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Papers to be laid on the Table.

Shri Harish Rawat.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND  
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING  
INDUSTRIES (SHRI HARISH RAWAT): I beg to lay on the Table a copy of the  
Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food  
Processing Industries for the year 2011-2012.

*... (Interruptions)*

---

... (Interruptions)

श्रीमती सुषमा स्वराज (विदिशा): अध्यक्ष महोदया, मैं कुछ कहना चाहती हूँ। ... (व्यवधान)

अध्यक्ष महोदया : हम पहले गिलोटिन कर लें। इस समय गिलोटिन का टाइम है।

... (व्यवधान)

श्रीमती सुषमा स्वराज : मैं पांच मिनट के लिए गिलोटिन में ही कुछ कहना चाहती हूँ। ... (व्यवधान) हम वाकआउट कर जायेंगे। ... (व्यवधान)

अध्यक्ष महोदया : क्या यह उस से संबंधित है?

... (व्यवधान)

श्रीमती सुषमा स्वराज : अध्यक्ष महोदया, यह गिलोटिन से संबंधित नहीं है, सुबह के विषय से संबंधित है। ... (व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, हम वाक आउट करते हैं।

### **18.01 hrs.**

*At this stage Shri Mulayam Singh Yadav and some other Hon. Members came and stood on the floor near the Table*

SHRI GURUDAS DASGUPTA (GHATAL): Madam, we are walking out against the silence of the Prime Minister. The hon. Prime Minister is silent. He is not replying. ... (Interruptions) It is totally corrupt Government. We are walking out. ... (Interruptions)

### **18.01 hrs.**

*At this stage, Shri Gurudas Dasgupta and some other hon. Members left the House.*

श्रीमती सुषमा स्वराज : अध्यक्ष जी, सुबह जिस तरह का दृश्य सदन में उपस्थित हुआ, उससे आहत होकर मैं बोल रही हूँ। सुबह 'हिन्दू' अखबार में विकीलीक्स का जो खुलासा हुआ था। ... (व्यवधान) अब फिर वही हालत हो रही है। ... (व्यवधान) नेता सदन और प्रधान मंत्री जी से मैं दरखास्त करूंगी। ... (व्यवधान) नेता सदन से मेरी फोन पर भी बात हुई और मैंने उनसे कहा कि काश आप उस समय उपस्थित होते। हम अपनी बात कह रहे थे, हमें अपनी बात कहने देते। उन्होंने कहा कि जो सुबह हुआ, वह अच्छा नहीं हुआ।

इसलिए मैं आपसे केवल इतना कहना चाह रही हूँ कि जो कुछ आज विकीलीक्स के माध्यम से हिन्दू अखबार में निकला है, उससे पूरे देश का सिर शर्मसार हुआ है। उससे लोकतंत्र कलंकित हुआ है। हम यह चाहते थे कि प्रधान मंत्री उस पर बयान दें। प्रधान मंत्री जी इस समय उपस्थित हैं। मैं कहना चाहती हूँ कि प्रधान मंत्री जी उस पर बयान दें और बतायें। अगर वह कहते हैं कि यह गलत है, तो फिर बतायें कि वह गलत कैसे है। लेकिन अगर प्रधान मंत्री जी का बयान उस पर नहीं आता, किसी तरह की पहल सरकार की तरफ से नहीं होती, तो फिर हम इस गिलोटिन में, डिमांड्स फॉर ग्रांट्स में बैठे नहीं रह सकते। मैं आपकी अनुमति से अदब के साथ कहना चाहूँगी कि सारा विपक्ष बहिर्गमन करके चला जायेगा और आप अपनी डिमांड्स पारित करते रहिए।

**18.03 hrs.**

*At this stage Shrimati Sushma Swaraj and some other Hon. Members  
left the House*

---



**18.03 hrs.**

**OBSERVATION BY THE SPEAKER**

Outstanding Demands for Grants

MADAM SPEAKER: Hon. Members, in the situation that is prevailing in the House since morning, it has not been possible to hold a discussion on the Demands for Grants relating to the Ministry of Mines and the Ministry of Road Transport and Highways. It is my responsibility to ensure timely completion of Financial Business.

Before putting the Outstanding Demands to the vote of the House, I shall first dispose of the cut motions moved by Sk. Saidul Haque to the Demand for Grant relating to the Ministry of Mines. Thereafter, I shall call Shri P.K. Biju, who intends to move his cut motions to the Outstanding Demands, to move his cut motions.

I put the cut motions to Demand No. 66 relating to the Ministry of Mines moved by Sk. Saidul Haque to the vote of the House.

*The cut motions were put and negatived.*

---



**18.05 hrs.**

**(GUILLOTINE)**

**SUBMISSION OF OUTSTANDING DEMANDS FOR GRANTS TO VOTE  
OF THE HOUSE**

MADAM SPEAKER: I shall now put the Outstanding Demands for Grants relating to the Ministries/Departments to the vote of the House.

... (*Interruptions*)

**18.06 hrs.**

*At this stage, Shri H.D. Devegowda left the House.*

MADAM SPEAKER: The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31<sup>st</sup> day of March, 2012, in respect of the heads of Demands entered in the second column thereof, against:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture;
- (2) Demand Nos. 4 and 5 relating to Department of Atomic Energy;
- (3) Demand Nos. 6 to 8 relating to Ministry of Chemicals and Fertilisers;
- (4) Demand No. 9 relating to Ministry of Civil Aviation;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology;

- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (9) Demand No. 18 relating to Ministry of Corporate Affairs;
- (10) Demand No. 19 relating to Ministry of Culture;
- (11) Demand Nos. 20 to 27 relating to Ministry of Defence;
- (12) Demand No. 28 relating to Ministry of Development of North Eastern Region;
- (13) Demand No. 29 relating to Ministry of Earth Sciences;
- (14) Demand No. 30 relating to Ministry of Environment and Forests;
- (15) Demand Nos. 32, 33, 35, 36 and 38 to 44 relating to Ministry of Finance;
- (16) Demand No. 45 relating to Ministry of Food Processing Industries;
- (17) Demand Nos. 46 to 49 relating to Ministry of Health and Family Welfare;
- (18) Demand Nos. 50 and 51 relating to Ministry of Heavy Industries and Public Enterprises;
- (19) Demand Nos. 52 to 56 and 96 to 100 relating to Ministry of Home Affairs;
- (20) Demand No. 57 relating to Ministry of Housing and Urban Poverty Alleviation;
- (21) Demand Nos. 58 and 59 relating to Ministry of Human Resource Development;
- (22) Demand No. 60 relating to Ministry of Information and Broadcasting;
- (23) Demand No. 61 relating to Ministry of Labour and Employment;
- (24) Demand Nos. 62 and 63 relating to Ministry of Law and Justice;
- (25) Demand No. 65 relating to Ministry of Micro, Small and Medium Enterprises;
- (26) Demand No. 66 relating to Ministry of Mines;

- (27) Demand No. 67 relating to Ministry of Minority Affairs;
- (28) Demand No. 68 relating to Ministry of New and Renewable Energy;
- (29) Demand No. 69 relating to Ministry of Overseas Indian Affairs;
- (30) Demand No. 70 relating to Ministry of Panchayati Raj;
- (31) Demand No. 71 relating to Ministry of Parliamentary Affairs;
- (32) Demand No. 72 relating to Ministry of Personnel, Public Grievances and Pensions;
- (33) Demand No. 73 relating to Ministry of Petroleum and Natural Gas;
- (34) Demand No. 74 relating to Ministry of Planning;
- (35) Demand No. 75 relating to Ministry of Power;
- (36) Demand No. 77 relating to Lok Sabha;
- (37) Demand No. 78 relating to Rajya Sabha;
- (38) Demand No. 80 relating to Secretariat of the Vice- President;
- (39) Demand No. 81 relating to Ministry of Road Transport and Highways;
- (40) Demand Nos. 85 to 87 relating to Ministry of Science and Technology;
- (41) Demand No. 88 relating to Ministry of Shipping;
- (42) Demand No. 89 relating to Ministry of Social Justice and Empowerment;
- (43) Demand No. 90 relating to Department of Space;
- (44) Demand No. 91 relating to Ministry of Statistics and Programme Implementation;
- (45) Demand No. 92 relating to Ministry of Steel;
- (46) Demand No. 93 relating to Ministry of Textiles;
- (47) Demand No. 94 relating to Ministry of Tourism;
  
- (48) Demand No. 95 relating to Ministry of Tribal Affairs;

- (49) Demand Nos. 101 to 103 relating to Ministry of Urban Development;
- (50) Demand No. 104 relating to Ministry of Water Resources;
- (51) Demand No. 105 relating to Ministry of Women and Child Development; and
- (52) Demand No. 106 relating to Ministry of Youth Affairs and Sports.”

*The motion was adopted.*

---



**18.10 hrs.****APPROPRIATION (NO.2) BILL, 2011\***

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12.

MADAM SPEAKER: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12.”

*The motion was adopted.*

SHRI PRANAB MUKHERJEE: I introduce \*\* the Bill.

----

SHRI PRANAB MUKHERJEE: I beg to move\*\*:

“That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12, be taken into consideration. ”

MADAM SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2011-12, be taken into consideration. ”

*The motion was adopted.*

\_\_\_\_\_

---

\* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 17.03.2011

\*\* Introduced and moved with Recommendations of the President

MADAM SPEAKER: The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 to 4 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 to 4 were added to the Bill.*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula and the Title were added to the Bill.*

----

SHRI PRANAB MUKHERJEE: I beg to move:

“That the Bill be passed.”

MADAM SPEAKER: The question is:

“That the Bill be passed.”

*The motion was adopted.*

\_\_\_\_\_

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 18<sup>th</sup> March, 2011 at 11 a.m.

**18.12 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, March, 18, 2011/Phalguna 27, 1932 (Saka).*

\_\_\_\_\_

